NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI (APPELLATE JURISDICTION)

Company Appeal (AT) (CH) (Insolvency)No. 59 of 2021 (Under section 61 of the Insolvency and Bankruptcy Code 2016)

((Arising out of Order dated 7.1.2021 in I.A.No.173 of 2019 filed in CP(IB)No.302/7/HDB/2018 by the Hon'ble National Company Law Tribunal, Hyderabad Bench)

In the matter of:

MATHUKUMILLI SRI PATTABHI RAMA RAO 6-3-251/4A, BALAPURA, BACKSIDE GVK MALL BANJARA HILLS HYDERABAD 500 034

... APPELLANT

VERSUS

1. M / S VBC INDUSTRIES LIMITED
THROUGH RESOLUTION PROFEESIONAL
6-2913/914, III FLOOR PROGRESSIVE TOWERS
KHAIRATABAD HYDERABAD
TELANGANA 500 004

2. COMMITTEE OF CREDITORS

REPRESENTED THROUGH M/S IFCI LIMITED

IFCI TOWERS, 61 NEHRU PLACE NEW DELHI – 110 019

ALSO AT

8TH FLOOR TARAMANDAL COMPLEX

SAIFABAD. HYDERABAD

3. M / S KAMINI METALLIKS PRIVATE LIMITED SY NO. 372. CHANDAPUR VILLAGE HATNOORA MANDAL MEDAK, TELANGANA 502 296

... RESPONDENTS

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Present:

For Appellant : Mr.Shruti Munjal

For Respondent No.1: Mr. Mr. Ankur Kandelwal,

Mr. Himanshu Handa, Advoca tes and

Mr.T.S.N.Raja, PCMA

For Respondent No.2: Mr.Som Raj Choudhury,

Ms.Shrutee Aradhana, (CoC)

Ms.Shewata Shalini,

Ms.Trina Tejaswini Advocates

For Prudent ARC Ltd. : Mr.Sumesh Dhawan,

Ms. Vatsala Kal, Advocates

ORDER

(VIRTUAL MODE)

For filing of Reply/Response/Counter of the 'Committee of Creditors' (2nd Respondent) (through e-filing and hardcopy 'before the Office of the Registry'), if not filed earlier, the matter is adjourned to 03.06.2021.

Liberty is granted to the Appellant side to file 'Rejoinder' if any one week before the next date of hearing, of course, after serving copy of the same to the Learned Counsel(s) appearing for the otherside.

The Registry is directed to List the matter on 03.06.2021

[Justice Venugopal M] Member (Judicial)

[Dr. Ashok Kumar Mishra] Member (Technical)

29.4.2021 SE